MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 10th December, 2010

S.O. 2926(E).—In exercise of the powers conferred by sub-section (1) of Section 210A of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following amendment in the notification of Government of India, Ministry of Corporate Affairs, published in the Gazette of India, Extraordinary, dated the 21st July, 2009 vide number S. O. 1800(E), dated the 21st July, 2009, namely:—

In the said notification for the figures “20-11-2010” wherever they occur, the figures “31-01-2011” shall be substituted.

[F. No. 1/5/2001-CL-V]

RENUKA KUMAR, Jt. Secy.

Note:— The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S. O. 1800 (E), dated 21st July, 2009 and last amended vide number S. O. 2392 (E), dated 29th September, 2010.